

(b) to (d) Certain representations regarding revision of the rate of interest have been received which require examination) taking into account various considerations like the prevailing interest rate structure, maturity period, tax benefits and the security of Government backing enjoyed by the scheme?

**Appeals disposed off by appellate tribunal for Forfeited property**

4226. DR. NARREDDY THULASI REDDY: Will the Minister of FINANCE be pleased to state:

(a) the number of appeals for disposal by Appellate Tribunal for Forfeited Property during the years 1990-91 and 1991-92 and how many of them were actually disposed off; and

(b) what measures are proposed to be taken by Government for the speedy disposal of the remaining appeals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The number of appeals for disposal (excluding those stayed by High Courts and Supreme Court), and actually disposed of during the two years is given below:

	1990-91	1991-92
Number of appeals for disposal	69	59
Number appeals disposed of	44	41

(b) No further measures are proposed, as the appeals are disposed of expeditiously.

**But debts and loans written off by Banks**

4227. SHRI SUSHIL KUMAR SAM BHAJIRAO SHINDE: Will the Minister of FINANCE be pleased to state:

(a) what are the details of the bad debts and loans written off by various public sector banks during the last three years, year-wise;

(b) whether the amount involved has been met by each bank, and if not the detail thereof; and

(c) what steps are being taken by Government to minimise such expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b) In accordance with the statutes governing the public sector banks as also in terms of the practices and usages customary amongst bankers, the banks do not disclose the quantum of bad and doubtful debts for which provision has been made to the satisfaction of their statutory auditors as also the amount of bad debts written off.

(c) Reserve Bank of India have issued detailed guidelines to the banks laying down the factors to be kept in view before writing off bad debts.

**Increase in study allowance of MPs.**

4228. SHRI PRAMOD MAHAJAN: Will the Minister of FINANCE be pleased to state;

(a) whether Government propose to increase the study allowance (in Foreign-Exchange) of Members of Parliament; and

(b) if so, what are the details and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) Does not arise.

**National Development Council's recommendation to ban the financial benefits to employees**

4229. SHRI ANANTRAY DAVSHANKER DAVE: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that National Development Councils has recommended a ban on Government and other employees' TA-DA, LTC, pay, higher grade scale and other financial benefits in their recent meeting held in September, 1992;